

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:4179
ANSWERED ON:19.02.2014
BIS MARK ELECTRONIC ITEMS
Dhruvanarayana Shri R.

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

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- (a) whether the Government has made it mandatory to register some electronic and information technology items with the Bureau of Indian Standards (BIS) for compliance;
- (b) if so, the details thereof;
- (c) whether hardware manufacturing units have sought some more time to register their products with BIS; and
- (d) if so, the details and the present status thereof?

Answer

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI MILIND DEORA)

- (a): Yes, Sir. The Government of India vide notification entitled `Electronics and Information Technology Goods (Requirements for Compulsory Registration) Order, 2012` issued on 3rd October, 2012 made it mandatory that 15 electronic items be registered with BIS based on their compliance to notified Indian safety standards. The order has been notified under the provisions of the Bureau of Indian Standards ACL, 1986.
- (b): The Gazette notification No. 1975 dated 3rd October, 2012 entitled `Electronics and Information Technology Goods (Requirements for Compulsory Registration) Order, 2012` is available at [http:// deitv.Rov.in/sites/upload files/dit/files/NotificationStandards.pdf](http://deitv.Rov.in/sites/upload_files/dit/files/NotificationStandards.pdf).
- (c): The order was notified on 3rd October, 2012 and was to come into effect from 3rd April, 2013.
Yes, Sir. The stakeholders had sought some more time to register their products with BIS.
- (d): Based on the requests from the stakeholders, an extension of 3 months was provided to the manufacturing units to comply with the provisions of the order. The order has come into effect from 3rd July, 2013. Further conditional interim extension was made available to desirous manufacturing units till 3rd January, 2014, enabling them to fully comply to the provisions of the Order. The Electronics and Information Technology Goods (Requirements of Compulsory Registration) Order, 2012 is fully effected from 3rd January, 2014.